

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 685 of 2019

IN THE MATTER OF:

Sita Ram **...Appellant**

Vs

Samir Kumar Bhattacharya, RP of Stesalit Ltd. & Ors. **....Respondents**

Present:

For Appellant: Present but did not mark appearance.

For Respondents: Mr. Vijay Kumar, Advocate for Respondent No. 1

**Mr. Mr. Civyakant Lahoti and Ms. Praveena Bisht,
Advocates for Respondent No. 5**

ORDER

23.01.2020 It appears that 3rd Respondent had sent a letter dated 10.12.2018 to the Appellant informing approval of Resolution Plan. Respondent No. 3 has been served notice but not represented. Question of limitation of the Appeal has been raised.

Parties may inform 3rd Respondent, who is Chairman of Monitoring Committee, to cause in appearance in the matter.

List the Appeal in 'Orders category' on **3rd February, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Md